

12.07½ hrs.

RE. MOTIONS FOR ADJOURNMENT,
CALLING ATTENTION NOTICES,
ETC.

(PROCEDURE)

Mr. Speaker: Now, there are Adjournment Motions and Calling Attention Notices—not one but eight notices of no-confidence. I will just hold over those adjournment motions, unless I have rejected some of them. They will be kept pending until I have seen the fate of the motion of no-confidence, and then I will take them up if any one of them can be taken up.

An Hon. Member: What about the Calling Attention Notices?

Mr. Speaker: All of them will wait.

Shri Hari Vishnu Kamath (Hoshangabad): They will be kept in abeyance.

Mr. Speaker: Kept in abeyance. Thank you very much.

12.08 hrs.

PAPERS LAID ON THE TABLE

STATEMENT ON INDO-PAKISTAN AGREEMENT

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): Sir, I beg to lay on the Table a Statement on Indo-Pakistan Agreement of June, 1965, relating to Gujarat-West Pakistan border. [Placed in Library, see No. LT-4436/65].

Shri Hem Barua (Gauhati): Sir, I rise to a point of order. This cease-fire agreement on the Rann of Kutch violates certain provisions of the Constitution.

Mr. Speaker: We will see when we discuss it.

Shri Hem Barua: If you will give me a little patient hearing, the whole thing will be very clear, and if you uphold my point of order, . . .

Mr. Speaker: I will certainly listen to him and then give my decision. If the objection is that it cannot be laid on the Table of the House, then, he has no case. He should wait till we come to the discussion. It is only laid on the Table of the House, and if he has got any objection to its validity or if he says that it is ultra vires or anything, then we can hear about it when we take it up, and not now. It is only laid on the Table of the House. When we take it up for discussion, I will give him a chance to dispute its validity.

Shri Hem Barua: I shall point out how it is violating certain provisions of the Constitution. If you uphold my contention that it has violated certain provisions of the Constitution, the motion would not come up for discussion.

Mr. Speaker: That would be when it is taken up. When it comes up for discussion, he can say it cannot be taken up and he will be heard first before it is discussed. Here luckily both the hon. member and myself agree that he is not disputing the placing of the agreement on the Table. So, I cannot hear him now.

PRIME MINISTER'S RECENT VISITS
ABROAD

Shri Lal Bahadur Shastri: The statement runs to four or five pages.

Mr. Speaker: He may lay it on the Table.

Shri Lal Bahadur Shastri: Yes, Sir. I beg to lay on the Table a statement regarding my recent visits abroad. [Placed in Library, see No. LT-4467/65].

REPORT ON THE WORKING OF THE DEPOSIT
INSURANCE CORPORATION ETC.

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to re-lay on the Table:

(1) a copy of Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1964, along with Annual Accounts and Audit Report thereon, under sub-

[Shri T. T. Krishnamachari]

section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library, see No. LT-4355/65].

(2) to lay on the Table a copy each of the following papers:—

(i) a draft Notification to be issued under section 620(1) of the Companies Act, 1956, as required by sub-section (2) of section 820 of the said Act together with an explanatory memorandum. [Placed in Library, see No. LT-4437/65].

(ii) statement indicating the results of Central Government Borrowing during 1965-66. [Placed in Library, see No. LT-4438/65].

(iii) Finance Accounts of the Central Government for the year 1963-64. [Placed in Library, see No. LT-4439/65].

NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

The Minister of Steel and Mines (Shri Sanjiva Reddy): Sir, I beg to re-lay on the Table a copy of Notification No. S.O. 556 dated the 10th April, 1965, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, see No. LT-4311/65].

ALIGARH MUSLIM UNIVERSITY (AMENDMENT) ORDINANCE AND PAYMENT OF BONUS ORDINANCE.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table a copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution:

(1) The Aligarh Muslim University (Amendment) Ordinance, 1965 (No. 2 of 1965) promulgated by the President on the 20th May, 1965. [Placed in Library, see No. LT-4440/65].

(2) The Payment of Bonus Ordinance, 1965 (No. 3 of 1965) promulgated by the President on the 29th May, 1965. [Placed in Library, see No. LT-4441/65].

Shri Hari Vishnu Kamath (Hoshangabad): On a point of a clarification, may I know whether the Minister of Parliamentary Affairs proposes to lay on the Table of the House a statement about his varied and interesting experiences during his recent travels abroad?

There is no answer.

Mr. Speaker: If there is no answer, the hon. member can sit with the Minister and share the pleasure with him.

Shri Hari Vishnu Kamath: The whole House should share, Sir.

INDUSTRIAL DISPUTES (CENTRAL) AMENDMENT RULES, ETC.

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, I beg to lay on the Table a copy each of the following papers:—

- (1) The Industrial Disputes (Central) Amendment Rules, 1965, published in Notification No. G.S.R. 488, dated the 27th March, 1965, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library, see No. LT-4442/65].
- (2) The Payment of Bonus Rules, 1965, published in Notification No. G.S.R. 884, dated the 14th June, 1965. [Placed in Library, see No. LT-4443/65].
- (3) Government Resolution No. WB-6(5)/64 dated the 31st May, 1965, announcing acceptance of the recommendations of the Second Central Wage Board for Cement Industry for grant of interim wage increase. [Placed in Library, see No. LT-4444/65].